

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.3113
TO BE ANSWERED ON 04.08.2016**

GENERIC TARIFF FOR SOLID TO WASTE ENERGY PROJECTS

3113. SHRI MAHEISH GIRRI:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has taken any initiatives to determine a generic tariff for solid waste to energy projects;**
- (b) if so, the details thereof;**
- (c) whether the Government was successful in implementing this initiative and if so, the details of the same; and**
- (d) if not, the steps proposed to be taken by the Government in this regard?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (d) : Section 61(h) read with section 62 of the Electricity Act, 2003 provides for Appropriate Commission to specify terms and conditions for determination of generation tariff and for promotion of co-generation and generation of electricity from renewable sources of energy. Further, Ministry of Power has notified the revised Tariff Policy on 28.01.2016, para 6.4(1)(ii) of which provides for the Distribution Licensee(s) to mandatorily purchase, the entire power generated from Waste to Energy Plants in the State, in the ratio of their procurement of power from all sources including their own, at the tariff determined by the Appropriate Commission under section 62 of the Act.

Considering the importance of solid waste management in India, Central Electricity Regulatory Commission (CERC) has issued amendments to CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 on 7th October 2015, providing for determination of tariff of electricity generated from Waste to Energy plants.

Accordingly, CERC has determined the generic tariff of Rs. 7.04 per unit for plants operating on Municipal Solid Waste and Rs. 7.90 per unit for plants using Refuse Derived Fuel.
